

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**TUESDAY, THE FIFTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND**

THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO

WRIT PETITION NO: 28573 OF 2024

Between:

1. A V. Akhil Yadav, S/o. A V. Prudvi Raj, Aged about 18 years, Occ. Student, Res.H.No. 1-3/11, Shanthinagar Colony Kodangal, Mandal, Dist.Mahabub Nagar-509338, T.G.
2. Pillalamarri Bharath Kaushik, S/o, Syam Sundar Pillalamarri, Aged about 19 years, Occ.Student, Res.5-116,Sri Krishna Sadanam, Satya Sai Ashram Street, SER Center, Prasadampadu, Krishna Dist-521108. A.P.
3. Vanjangi Hima Laxmi Kanth Naidu, S/o, Vanjangi Thrinadha Rao Naidu, Aged about 18 years, Occ. Student, Res. 10-131, Gudivada, Pau Dist, Alluri Sitharama Raju-531024, A.P.
4. Satya Prakash Patnaik, S/o, Kishore Chandra Patnaik, Aged about 19 years, Occ. Student, Res. Santoshi Nagar, Santoshima Temple, Borigumina, Koraput, Odisha-764056.
5. Garikipati SVSD Phani Narayana Sarma, S/o, Garikipati Sridhar, Aged about 18 -eat, Occ. Student, Res. 6-192/4, Duvvuri Vari Veedhi, Venturu, Rayavaram Mandalam-533255, A.P.
6. Lenka Tanmai, D/o, Lenka Eswara Rao, Aged about 18 years, Occ. Student, Res. 3-52, Raja veedhi, Ayyanapeta, Kanapaka, Vizianagaram-535003, A.P.
7. Ragathu Kavya Sree, D/o, Ragathu Ramakrishna, Aged about 19 years, Occ. Student, Res. 10-38, Bhartapuram, Kiltampalern, Vizianagaram-535145, A.P.
8. Talari Varshita, D/o, Talari Ramesh, Aged about 19 years, Occ. Student, Res. 2-1-51/36, Mahankali Nagar, Near HP Petrol Bunk, Shamshiguda, Kukatpally, KPHB, Colony-500072, T.G.
9. Satti Kavya Meghana Reddy, D/o, Satti Srinu Vasu Reddy, Aged about 19 years, Occ. Student, Res. 2-160, Kotni Street, Hira Mandalam-532459,A.P.
10. Namada Mahendra Dev, S/o, Namada Narasimha Rao, Aged about 20 years, Occ. Student, Res, 2-136/1, Namadavaripeta, Nagullanka, Manepalle, Tatipaka-533249, East Godavari, A.P.

....PETITIONERS

AND

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Ilfis Department, Secretariat Buildings, Hyderabad.
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioners request for online registration for admission into MBBS/BDS course under Management Quota B and C Category in next phase of counseling for the academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and permit the petitioners to upload online application for admission into MBBS/BDS course under Management Quota B and C category for the academic year 2024-25 in next phase of counseling.

I.A.NO:1 OF 2024

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider the petitioners request for online registration under Management Quota B and C Category for admission into MBBS/BDS course in the next phase of counseling for the academic year 2024-25, pending disposal of writ petition.

Counsel for the Petitioners : SRI ABDUL KABEER

Counsel for the Respondent No.1 : SRI T.RAMESH, AGP FOR MEDICAL HEALTH AND FAMILY WELFARE

Counsel for the Respondent No.2 : SRI G.RAVI, ADVOCATE FOR SRI A.PRABHAKAR RAO, SC FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES

The Court made the following ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.28573 of 2024

ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

Mr. Abdul Kabeer, learned counsel for the petitioners.

Mr. T.Ramesh, learned Assistant Government Pleader for Health, Medical and Family Welfare Department appears for respondent No.1.

Mr. G.Ravi, learned counsel representing Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent No.2.

2. With the consent of the parties, the matter is heard finally.

3. In this writ petition, the petitioners *inter alia* have prayed for the following relief:

“For the reasons stated above, it is prayed that this Court may be pleased to issue an appropriate writ, order

or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioners' request for online registration for admission into MBBS/BDS course under management quota "B" & "C" category in next phase of counseling for the academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and permit the petitioners to upload online application for admission into MBBS/BDS course under management quota "B" & "C" category for the academic year 2024-25 in next phase of counseling and pass such other order or orders as this Court may deem fit and proper in the circumstances of the case."

4. Learned counsel for the petitioners submitted that inadvertently the petitioners could not register for admission into MBBS/BDS course under management quota "B" and "C" Category i.e., NRI category. Therefore, the University is not permitting the petitioners to seek admission under management quota "B" and "C" (NRI) category seats. He further submitted that the petitioners be granted liberty to

submit a representation to the University, and the University be directed to decide the said representation in a time bound manner.

5. Learned Standing Counsel for the University submitted that the last date of registration was 23.08.2024 and thereafter, merit list has been prepared, which shall be published at the time of indicating the web option. However, it is fairly submitted by him that, in case the petitioners submit a representation, the same shall be dealt with by the University in accordance with law.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with liberty to the petitioners to submit a representation before the University with regard to their grievance. Needless to state that in case such a representation is made, the University shall decide the same within a period of three (03) days thereafter. It is made

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clear that this Court has not expressed any opinion on the merits of the matter.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

**SD/-P. PADMANABHA REDDY
ASSISTANT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To

1. The Principal Secretary, Medical and Health Family Ifis Department, Secretariat Buildings, State of Telangana at Hyderabad.
2. The Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal.
3. Two CCs to GP FOR MEDICAL HEALTH AND FAMILY WELFARE, High Court for the State of Telangana at Hyderabad. [OUT]
4. One CC to SRI A.PRABHAKAR RAO, SC FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES (OPUC)
5. One CC to SRI ABDUL KABEER, Advocate [OPUC]
6. Two CD Copies

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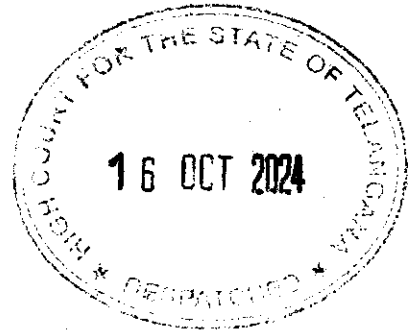
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C.C. TODAY

HIGH COURT

DATED:15/10/2024



ORDER

WP.No.28573 of 2024

DISPOSING OF THE W.P
WITHOUT COSTS.

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16/10/24
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